

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CONTEMPT PETITION NO.134 OF 2003

in

ORIGINAL APPLICATION NO.1457 OF 1999
ALLAHABAD THIS THE 7TH DAY OF APRIL,2004

HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A
HON'BLE MR. A. K. BHATNAGAR, MEMBER-J

1. Chhotey Lal Sahu,
S/o Late Babu Lal Sahu,
R/o 230A/1, Sultanpur Bhawa,
Allahabad.
2. Ravi Shanker Sahu,
S/o Sri Chhotey Lal Sahu,
R/o 230A/1, Sultanpur Bhawa, Allahabad.

.....Applicants

(By Advocate Sri A.K. Srivastava)

Versus

Mr. R.R. Jaruhar,
General Manager, Northern Railway,
Baroda House, New Delhi.

.....Respondents

(By Advocate Shri A.K. Gaur)

ORDER

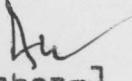
HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A

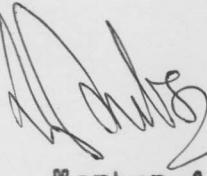
This Contempt Petition has been filed under section 17 of Administrative Tribunals Act 1985, for wilful dis-
obedience of the order of this Tribunal dated 23.01.2003
passed in O.A. No.1457/99.



2. The respondents have filed CA annexing the copy of the order dated 04.12.2003 (Annexure CA-1). We have carefully gone through the orders dated 04.12.2003 in respect of both the applicants by which the representations of the applicants dated 21.03.2003 have been decided. On perusal we find that both the orders are speaking and reasoned and, therefore, we are of the view that there is no wilful disobedience on the part of the respondents. The applicants may not be satisfied with the order. In that case they may seek for remedy as per law.

3. No case of contempt is made out. Contempt petition is dismissed. Notices are discharged.


Member-J


Member-A

/Neelam/